

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2554
ANSWERED ON:07.03.2003
MUSLIM PERSONAL LAW
NITISH SENGUPTA

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the constitution of Indian Muslim Personal Law Board;
- (b) whether it has a legislative backing or it can be called a representative body of the Indian Muslims;
- (c) whether the Muslim Personal Law Board brought out any suggestions for changes in the Muslim Personal Law to bring it in line with the changes brought out by Pakistan and Bangladesh; and
- (d) if so, the details in this regard?

Answer

MINISTER OF LAW & JUSTICE AND COMMERCE & INDUSTRY (SHRI ARUN JAITLEY)

- (a) As per the information gathered from publications of the All India Muslim Personal Law Board, it was set up in 1972 at a grand Shari`at Convention held at Bombay, and consists of 201 members.
- (b) The Board does not have any legislative backing. It, however, claims to be a representative body of the Muslims of India working for the protection of Islamic law as in force in India under at he banner of the `Muslim Personal Law`.
- (c) The Government is not aware of any such suggestions brought out by the Board.